

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 613
IB-628/ND/2022**

**IN THE MATTER OF:
HDFC Bank Ltd.**

...PETITIONER

Vs.

Mr. Rajiv Gambhir

...RESPONDENT

Section

U/s 95(1) of IB Code, 2016

**Order delivered on 05.12.2022
(Virtual Hearing)**

Coram:

**SHRI BACHU VENKAT BALRAM DAS, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Applicant/Financial Creditor
For the Resolution Professional
For the Respondent**

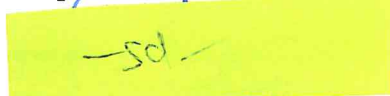
**:Adv. Bheem Sain Jain.
:Mr. Mukesh Kumar Jain, RP.
:**

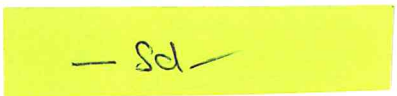
ORDER

IA/5809/2022

This is the Report filed by Resolution Professional Mr. Mukesh Kumar Jain filed under Section 99 of Insolvency and Bankruptcy Code, 2016 filed against Personal Guarantor Mrs. Renu Gambhir.

Heard the submissions made by the counsel for the Personal Guarantor and also Mr. Mukesh Kumar Jain, RP who has appeared in person. One week time is granted as the last chance to the Personal Guarantor to file response to the RP's report before the next date of hearing. Post this matter on **10.01.2023**. It is made clear that no further time will be granted to file response in this matter


**(Rahul Bhatnagar)
Member (T)**


**(Bachu Venkat Balram Das)
Member (J)**